

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MAK GLIT CHEM (INDIA) PRIVATE LIMITED**

| RELEVANT PARTICULARS | |
|---|--|
| 1. Name of corporate debtor | MAK GLIT CHEM (INDIA) PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 27th September, 1994 |
| 3. Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Pune. |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U24412MH1994PTC081486 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | GAT NO.125,126,127, PLOT NO.1, PIRANGUT, TALUKA MULASHI, PUNE MH 412108 |
| 6. Insolvency commencement date in respect of corporate debtor | 27th January, 2023. (Order Received by IRP on 26th February 2023) |
| 7. Estimated date of closure of insolvency resolution process | 25th August, 2023 (Being 180 days from the Insolvency Commencement Date) |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | MANISHA SANJAY AGRAWAL IP No. IBBI/IPA-003/IPA-ICAI- N-00241/2019-2020/12836 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | Manisha & Associates, 238 Shriram Towers Near NIT, Sadar, Nagpur, Maharashtra, 440001. m_taiyal@yahoo.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | Manisha & Associates, 238 Shriram Towers Near NIT Sadar, Nagpur, 440001. Maharashtra. Email id: makglitschemip@gmail.com |
| 11. Last date for submission of claims | 12th March, 2023 (being 14 days From, 26th February, 2023 i.e. the date of receipt of the said order of NCLT by IRP) |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Based on limited information, there is no class of Creditors under Section 21(6A)(b) |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link (a) The relevant forms can be downloaded from : https://ibbi.gov.in/home/downloads (b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MAK GLIT CHEM (INDIA) PRIVATE LIMITED on 27th January, 2023, (Order Received by IRP on 26th February, 2023)

The creditors of MAK GLIT CHEM (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 12th March, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA-Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th February, 2023

Place: Nagpur


Manisha Sanjay Agrawal
Interim Resolution Professional In the matter of
MAK GLIT CHEM (INDIA) PRIVATE LIMITED.

Registration No. IBBI/IPA-003/IPA-ICAI-N-00241/201920/12836